

(1)

Central Administrative Tribunal, Principal Bench

Original Application No. 2290 of 2001

New Delhi, this the 5th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

Inspr. P.S. Patwal,  
S/o late Shri Dalip Singh  
r/o A-35, Subash Park,  
Uttam Nagar, Delhi-59

- Applicant

(By Advocate: Shri Yogesh Sharma, proxy for Ms. Jyotsna Kaushik)

Versus

1. Commissioner of Police  
Police Headquarters,  
M.S.O. Building, I.P. Estate  
New Delhi

2. Joint Commissioner of Police  
(Northern Range)  
Police Headquarters,  
M.S.O. Building, I.P. Estate  
New Delhi

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

In disciplinary proceedings conducted against the applicant, a penalty of withholding of one increment for two years without cumulative effect was imposed upon the applicant by the disciplinary authority by his order of 23.6.2000. Applicant has carried the matter in appeal by preferring an appeal to the Commissioner of Police on 3.8.2000. A copy of the memo of appeal is annexed at Annexure A-8. Despite the fact that a period of more than a year has gone by, no decision thereon has so far been taken.

2. In the circumstances, we find that interests of justice will be duly met by disposing of the present OA at this stage itself even without issue of notice with a

direction to the Commissioner of Police, respondent no.1 herein, to dispose of the aforesaid appeal and communicate the decision to the applicant expeditiously and within a period of two months from the date of service of this order. We direct accordingly. Present OA is disposed of in the aforesated terms.

V.K. Majotra  
( V.K. Majotra )

Member(A)

Ashok Agarwal  
( Ashok Agarwal )

Chairman

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